

जिन्हसे घाने वाली पीढ़ी में यह मादक द्रव्य लेने की प्रवृत्ति का विरोध और उसके प्रति प्रवृत्ति पैदा हो ?

DR. V. K. R. V. RAO: I am aware, the hon. Member is very much worried about this particular subject, but I can assure him that text-books are not an instrument for spreading this habit.

SHRI EBRAHIM SULAIMAN SAIT: As far as I know the Saiyadain Committee has recommended that college and high school text-books required to be reviewed drastically particularly because they misrepresented the facts of history and thus propagated illfeeling and hatred between different communities in India. What action has Government taken in this regard?

DR. V. K. R. V. RAO: That is one of the major reasons for the establishment of the National Board of Text-books. We propose to get reviewed, in consultation and co-operation with the State Governments, these various textbooks with a view to eradicating the kind of thing the hon. Member referred to. Of course, action has to be taken by the State Governments and they are all willing to do it.

WRITTEN ANSWERS TO QUESTIONS

Uniform Taxation and Licensing

*1026. SHRI MUHAMMAD SHERIFF: Will the Minister of SHIPPING AND TRANSPORT be pleased to state whether Government propose to constitute a Central authority to carry out the twofold objectives of uniform taxation and licensing for the whole country?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING AND
TRANSPORT (SHRI RAGHU RAMAIAH): A statement giving the information required is laid on the table of the Sabha.

STATEMENT

The Road Transport Taxation Enquiry Committee has observed that there is need for Central legislation laying down uniform principles of taxation and licensing for the whole country so that a Central authority could be constituted to carry out these objectives. The Committee has further recommended that action should be taken to

introduce legislation whereby Parliament could authorise the Inter-State Transport Commission to levy and collect taxes within the framework approved by it. Such legislation should provide for assignment to the States of the proceeds of the levy. Should it be found that under the existing provisions of the Constitution, taxation in respect of inter-State transport is not within the competence of Parliament, the Constitution should be suitably amended.

2. The operation of motor vehicles is regulated under the Motor Vehicles Act, 1939. Since this Act is applicable to the whole of India, uniformity exists to a large extent regarding the licensing of transport vehicles.

3. The recommendations of the Committee with regard to uniformity in taxation and empowering the Inter-State Transport Commission to levy and collect taxes on Inter-State transport were considered at the seventh meeting of the Transport Development Council held in June, 1968. The Council did not favour a Constitutional amendment for prescribing a uniform approach and principles in regard to road transport taxation. The Council also noted the consensus of opinion that the powers to levy and collect taxes on motor vehicles operating on inter-State routes should not be given to the Inter-State Transport Commission. It was, however, agreed that the implications of vesting of such powers in the Commission and distributing the proceeds of the tax to the State Governments should be worked out in detail and the subject brought before the Council again later. The matter will accordingly be placed before the next meeting of the Transport Development Council.

साहित्य अकादमी द्वारा पुस्तकों का अनुवाद

*1027. श्री राम स्वरूप बिद्यार्थी :
श्री नारायण स्वरूप शर्मा :
श्री एस० एम० जोशी :

क्या शिक्षा तथा युवक सेवा मंत्री साहित्य अकादमी द्वारा पुस्तकों की अनुवाद प्रक्रिया के बारे में 20 दिसम्बर, 1968 के मतारहित प्रश्न संख्या 5360 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :